

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:6128

ANSWERED ON:14.05.2012

ADVERSE EFFECT ON WILDLIFE

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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the Government has made any provision to ensure that Mining works do not have any adverse effect on the environment, forests and wildlife in the country;

(b) if so, the details of the provision made by the Government in this regard and the number of violations of these provisions during the last three years, State-wise;

(c) the action taken by the Government so far in regard to these violations; and

(d) the success achieved by the Government as a result thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN):

(a) & (b): Ministry of Environment & Forests has brought out Environment Impact Assessment

(EIA) Notification, 2006 which requires mining projects with lease area of 5 ha and above to obtain prior environment clearance under the provisions thereof. Based on the environment impacts assessment report, the projects are appraised and decision taken regarding grant of environment clearance or otherwise. While granting environment clearance, necessary conditions and environment safeguards are stipulated for compliance during project cycle.

Similarly, projects involving forestland are required to obtain approval under Forest

(Conservation) Act, 1980. While, granting approval for diversion of forestland, necessary conditions are stipulated to minimize / mitigate impacts of these projects on forests and wildlife. Further, in case of mining projects located in eco-sensitive zone of National Parks and Wildlife Sanctuaries or within 10 km from the boundary of such Protected Areas, in absence of such a zone, prior recommendation of Standing Committee of National Board for Wildlife is required. Implementation of stipulated environment clearance condition is monitored by the six Regional Offices of Ministry of Environment & Forests located at Chandigarh, Lucknow, Bhubaneswar, Shillong, Bhopal and Bangalore. Based on the monitoring done, Regional Offices have reported non compliance of the stipulated environment clearance conditions in 236 projects during last three years. Their State-wise break up is as under:

Sl. No.	States / UTs	No. of Mining Projects in which partial compliance / non-compliance of stipulated environmental conditions reported during the year 2009 - 2012
1	Andhra Pradesh	09
2	Assam	07
3	Chhattisgarh	02
4	Goa	35
5	Gujarat	04
6	Haryana	01
7	Jharkhand	11
8	Karnataka	41
9	Meghalaya	01
10	Madhya Pradesh	05
11	Orissa	46
12	Rajasthan	33
13	Tamil Nadu	19
14	Tripura	03
15	Uttar Pradesh	09
16	West Bengal	10
	Total	236

(c) & (d): Based on the reported non compliances, follow up of action is taken with the respective proponents for ensuring effective compliance including issuance of show-cause notices followed by Directions under the provisions of Environment (Protection) Act, 1986. As a result of the same, consciousness towards integrating and addressing environmental concerns into the project cycle is

increasing.